

LOK SABHA DEBATES

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LOK SABHA

Monday, February 18, 1963/Magha
29, 1884 (Saka)

*The Lok Sabha met at fifteen
minutes past Twelve of the Clock.*

[MR. SPEAKER in the Chair]

12.15 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of two of our friends, namely, Shri Mulchand Dube and Shri B. N. Datar.

Shri Mulchand Dube was a sitting Member of Lok Sabha from Farrukhabad constituency of Uttar Pradesh. He had been a Member of the First and the Second Lok Sabha also. He was a Member of the Panel of Chairmen since 1960. He was also a Member of several Parliamentary Committees as well as the Chairman of the Committee on Absence of Members, from the Sitings of the House. He passed away at Lucknow on the 26th January, 1963 at the age of 78.

Shri B. N. Datar who was Minister of State in the Ministry of Home Affairs, was a sitting Member of Lok Sabha from Belgaum constituency of Mysore. He passed away at New Delhi on the 13th February, 1963 at the age of 68. He had been a Member of the First and the Second Lok Sabha also. During the First Lok Sabha, he was appointed a Deputy Minister in 1952, and in 1955 he was made a Minister of State in the Ministry of Home Affairs, which office he held ever since. He was a very conscientious and hard worker de-

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voted to his duties. He was a skilful debater and made useful contributions to the debate.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a short while to express its sorrow.

*The Members then stood in silence
for a short while.*

12.17 hrs.

RE: INTERRUPTIONS AND WALK- OUT DURING PRESIDENT'S ADDRESS

Shri Jaipal Singh (Ranchi West): Sir, may I, with your permission, make a reference to the disconcerting and unpleasant experience we had this morning when the President was pleased to address the Members of Parliament? It is for you to decide as to how you are to look into this problem, whether by the appointment of a small committee or anything like that; I leave it to you. But, without meaning any disrespect to the persons who staged a walk-out, I feel it has reflected on the dignity and decorum of the Lok Sabha at any rate. I think I am justified in speaking on behalf of the Lok Sabha at least. When we become Members of Parliament, we take an oath or make an affirmation. That is naturally followed by certain conventions, whether of the House of Commons or the conventions that we ourselves are gradually building up. I feel that the behaviour of certain of our colleagues is a very serious reflection on the dignity of the Lok Sabha. Sir, I leave it to you to deal with the matter as you think fit.

Shri Frank Anthony (Nominated—Anglo-Indians): Sir, perhaps you may defer the decision on whether you would consider this a breach of privilege. Perhaps the House will agree to leave it to you. I have a respectful submission to make. It may be more appropriate for you to appoint a committee to go into what I think, and the Members of the House will agree, was a conduct unbecoming of Members of the House.

डा० गोविन्द दास (जबलपुर) : अध्यक्ष जी, आज जो घटना हुई है, मैं समझता हूँ कि उस से बुरी घटना नहीं हो सकती। मैं हिन्दी का एक छोटा सा सेवक हूँ, लेकिन मेरा यह मत है कि इस प्रकार की बातों से हिन्दी को जितना नुकसान पहुँचेगा, उतना अन्य किसी बात से नहीं पहुँच सकता। इसी प्रकार की एक घटना उत्तर प्रदेश में हुई और इसी प्रकार की एक घटना बिहार में हुई। मैं आप से कहना चाहता हूँ कि यदि हम को हिन्दी की सेवा करना है, तो हिन्दी की सेवा का यह तरीका नहीं है। हम यह आशा नहीं कर सकते कि हमारे सब राष्ट्रपति और सब राज्यपाल हिन्दी जानते हों और अगर हम में इतनी सहिष्णुता नहीं है, तो हमारा काम चलने वाला नहीं है। बल्कि मैं तो आज अपने उपराष्ट्रपति, डा० जाकिर हुसेन साहब, को हार्दिक बधाई देना चाहता हूँ कि उन्होंने हमारे राष्ट्रपति के भाषण का इतना सुन्दर अनुवाद पढ़ा और संस्कृत तक उन्होंने बोली। मैं चाहता हूँ कि इस विषय पर गम्भीरतापूर्वक विचार किया जाये। यह केवल हमारे राष्ट्रपति का ही अपमान नहीं है, यह हमारे सारे राष्ट्र और हमारे दोनों सदनों का अपमान है। हम को सहिष्णुता सीखनी चाहिए, यदि हम हिन्दी की सेवा करना चाहते हैं।

Shri Tyagi (Dehra Dun): Sir, as far as I understand, there are no rules governing the conduct of the Joint sitting of the Houses of Parliament. Because, our Rules do not apply

there. They only apply when you preside.

Mr. Speaker: I will take care of the rules. What does he want to say about the incident?

Shri Tyagi: My suggestion is that we might devise some method whereby the conduct of business of the Joint sitting might also be regulated by some regulations. I would suggest to you that either the Rules of the Lok Sabha might apply or, in consultation with the Rajya Sabha, something might be devised so that such proceedings might be controlled and supervised by means of some Rules.

Shri Hanumanthaiya (Bangalore City): Sir, I am thankful to Shri Jaipal Singh and others who have referred to the incident that just now took place. The Opposition parties nowadays plead that, under the cloak of emergency, we are curbing the operation of democracy in all its force. To the wisdom of the people I appeal to think over whether by these incidents they are not undermining democracy to such an extent that no other thing can possibly be done. People in general.....

Mr. Speaker: He should be very brief about the incident now.

Shri Hanumanthaiya: People in general look to the Parliament for dignity and decorum. This sets a standard. Continuously, some Members of this House have made it a profession as it were to interfere when you get up to speak or when the Prime Minister gets up.....

Mr. Speaker: Other things we will take separately. This is not a general discussion.

Shri Hanumanthaiya: This incident, I was referring to is one of a series. It is not what is called just a thing that happened at the spur of the moment today. It is happening all the time.

Shri Hem Barua (Gauhati): Is it an occasion to talk of the whole Opposition like that? We are talking of a particular incident.

Mr. Speaker: I would only ask hon. Members to confine themselves only to the incident that happened.

Shri Hanumanthaiya: I was merely pointing out that this incident is not an isolated thing. Some people have been following it up as a matter of political strategy. I appeal to you to maintain the dignity of this House and safeguard the working of democracy and whatever changes in the Rules are necessary to be effected the House is fully with you.

Shri U. N. Dhebar (Rajkot): I was thinking, we should look at the problem from the angle that what was done today was an affront, a calculated affront on the part of some of the Members to the Head of the State whose responsibility it is to deliver a message under the Constitution. It is not merely a small thing that they have done. Here was a constitutional obligation being discharged by the President of India under the Constitution and there was a calculated move and this calculated move was advertised previously by the Members. I think a Committee of the House should be appointed to go into the question as to how to deal with such matters, especially this incident, more so because there are no rules to govern Joint sessions.

श्री यशपाल सिंह (कैराना) : श्रीमन्, एक ही पार्टी के ज्यादा सदस्यों को बुलाया जा रहा है। दूसरी पार्टियों से भी सलाह लेनी चाहिए।

Mr. Speaker: Order, order.

Shri U. M. Trivedi (Mandsaur): So far as the demand of Shri Jaipal Singh is concerned, it appears to be appropriate that this matter must be investigated properly through your agency. There is no doubt about it. But, certainly, I very much resent the

attitude of some Members who have taken this opportunity of castigating the Opposition without finding out who was at fault.

Shri Jaipal Singh: One Member has done it.

Shri U. M. Trivedi: Whosoever has done it, Shri Hanumanthaiya ought not to have said that. He ought to have.....

Mr. Speaker: I had just stopped him. Therefore, there is no need to refer to it now.

Shri Hanumanthaiya: On a point of personal explanation. I never meant.....

Mr. Speaker: Order, order.

Shri Hanumanthaiya: On a point of personal explanation.....

Mr. Speaker: I shall allow him after Shri U. M. Trivedi has finished.

Shri U. M. Trivedi: So far as this demand is concerned, whether it does cause a breach of privilege or it does not cause a breach of privilege is a matter which must be investigated, with a view to lay down a proper convention in this matter. And there ought not to be any criticism or evidence should not be immediately led, as Shri U. N. Dhebar has tried to lead. With all respect for him, I find that he has done a wrong by saying that this was done in the most calculated manner. We do not know about it; this matter ought also to have been placed before that committee where this matter would be investigated.

Shri Yashpal Singh rose—

Mr. Speaker: I think that if only the leaders of the groups spoke, that would be better, instead of every Member trying to speak.

Shri Ranga (Chittoor): This is the first time it has happened in this House or in the Joint Session. There-

[Shri Ranga]

fore, I would request you to invite the leaders of all the parties including the leader of the Socialist Party, to discuss this matter. Thereafter, we would be in a position to see what line of action we can pursue hereafter as to how this House is to proceed in regard to such matters.

Shri A. K. Gopalan (Kasergod): This is the first time that such a thing has happened, and what has happened this morning is very unfortunate, and especially on such occasion as today that such a thing happened is very unfortunate. I am sure everybody will agree on that. So, I think that something has to be done on the lines suggested by the others to see that such things do not happen.

Dr. M. S. Aney (Nagpur): I regard the incident that took place today in the Joint Session as a very serious one. As there are no rules on the matter, the only proper procedure is to have a committee to look into this matter and to find out what the best way is in this House and in the other House to express its displeasure at a conduct of this nature on the part of any Member of the House.

Therefore, I support the suggestion for the appointment of a committee to look into this matter, because the President, in my opinion, is a symbol not only of the sovereignty but of the dignity of the nation also.

श्री प्रकाशवीर शास्त्री (बिजनौर) : अध्यक्ष महोदय, आज प्रातःकाल जो घटना घटित हुई है, उसके सम्बन्ध में जहाँ उन सब लोगों को हार्दिक कष्ट हुआ है जो भारत के राष्ट्रपति को भारत की प्रतिष्ठा और गौरव का प्रतिक समझते हैं, वहाँ उन सब व्यक्तियों को भी कष्ट हुआ है जो अंग्रेज़ी ही हिन्दी को राज भाषा के पद पर आसीन देखना चाहते हैं। इस घटना से जैसा कि माननीय सेठ गोविन्द दास जी ने कहा हिन्दी को हानि ही पहुँचेगी, कोई लाभ पहुँचाने वाला नहीं है। परन्तु मैं चाहता हूँ कि हमारी इस भावना को आप

माननीय राष्ट्रपति जी तक अवश्य पहुँचा दें कि इसके पीछे कुछ व्यक्ति अथवा एक मात्र राजनीतिक दल ही हैं, इसको हिन्दी भाषा-भाषी राज्यों अथवा हिन्दी भक्तों की भावना न माना जाए।

श्री पाराशर (शिवपुरी) : अध्यक्ष महोदय रूलज के बारे में मैं एक बात कहना चाहता हूँ।

अध्यक्ष महोदय : इसकी कोई जरूरत नहीं है।

श्री पाराशर : रूलज मौजूद हैं, इसके बारे में मैं कुछ कहना चाहता हूँ।

अध्यक्ष महोदय : रूलज की कोई जरूरत नहीं है।

Shri Parashar: I want to raise a point of order

Mr. Speaker: There is no point of order now. Whatever has happened today is really very unfortunate, and reprehensible too. A duty is cast upon the President under the Constitution, and he was there in deference to that obligation and he addressed both Houses.

The occasion is very solemn and some decorum has to be observed. We are there just to listen to that Address, which is, of course, as I have said, a solemn occasion, and at that moment, to make such demonstrations or to obstruct the President from delivering his Address is unbecoming of a Member of Parliament.

Reference has been made by Shri Tyagi to the fact that there are no rules for the guidance of Members in that respect or for keeping control over there. That may be so, so far as the different rules of the Houses are concerned. But there is another thing, namely the code of conduct for any hon. Member also, and that

governs him whether he be inside the House or outside it. He has to conduct himself in a dignified manner in so far as he is a Member of Parliament. In my opinion—of course, it is a *prima facie* view—I have not gone into the case—it is an insult to the Constitution itself and a violation of the oath that the Members have taken.

So far as the calculated move was concerned, there can be no doubt about it because previous intimation had been given. It has appeared in the papers as well and it was known to everybody that they were going to do this. Therefore, it was done with an intention, premeditated and pre-conceived.

Then the President had told them that it did not behove them and, therefore, they should stop; but a sustained effort was made to stop the President from delivering that Address. Therefore, he had to ask me to take some action or do something. But when I stood up, certainly the Members decided to walk away.

Therefore, if the House agrees—of course, I will consult Members—we can appoint a Committee to go into this.

Several Hon. Members: Yes, yes.

Mr. Speaker: The Committee might go into this matter and then give us a report. If the House agrees, we can appoint such a Committee. Is it agreed that we appoint a Committee for this purpose?

Several Hon. Members: Yes, yes.

Mr. Speaker: I will nominate those Members after some consideration.

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Shri Prakash Vir Shastri suggested, and I heartily commend the suggestion, that you might be

pleased to convey to the President the deep regret of the House at this indecorous behaviour.....

Mr. Speaker: Yes.

Shri Jawaharlal Nehru: ...and further that you have taken some steps about the appointment of a Committee.

श्री पाराशर (शिवपुरी) : अध्यक्ष महोदय, मेरा कहना यह है कि रूज की कोई जरूरत नहीं है। रूज आफ प्रोटीजर के पेज १७५ पर यह प्रोवाइड किया गया है कि हमारे रूज जो हैं, वे ज्वॉरंट सेशन के लिए भी एप्लाइ करते हैं। मैं जानना चाहता हूँ कि क्या ये डिमिट कर दिये गये हैं, रद्द कर दिये गये हैं? कई माननीय सदस्यों ने कहा है कि रूज नहीं हैं। जबकि प्रोटीजर में ये मौजूद हैं, तो फिर....

अध्यक्ष महोदय : कनेटी यह सब कुछ देखेंगी।

PRESIDENT'S ADDRESS

Secretary: Sir, I lay on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 18th February, 1963.

President's Address

The President: Members of Parliament, I welcome you most heartily to your labours in a new session of the Third Parliament of our Republic.

2. Ever since the constitution of our Republic, our Parliament has had to face difficult problems and to should'r heavy responsibilities. Under the guidance of Parliament, we have laboured for the fulfilment of the objectives laid down in our Constitution, namely, to secure for all our citizens social, economic and political justice; liberty of thought, expression, belief, faith, and worship; equality of status and of opportunity; and to promote